

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 29/2016
CA NO.

CORAM:

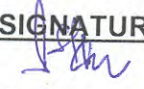

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: OISL Auto Ltd

SECTION OF THE COMPANIES ACT: 391-394

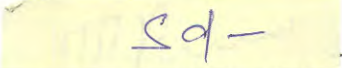
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	SATWINDER SINGH	ADV	for the Petitioner	
2	SAMEER SINGH	ADV	for the Petitioner	

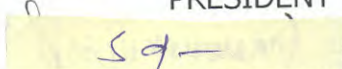
ORDER

Learned counsel for the petitioner states that in the meeting of the secured creditors of the transferor company the scheme has not been approved by the requisite number nor the approval has come from those representing the value of 75%. In view thereof learned counsel applies for withdrawal of the petition. Learned counsel states that a new scheme shall be prepared and accordingly steps shall be taken.

The petition is dismissed as withdrawn. However, the withdrawal of the petition shall not be bar to file a fresh petition on the bases of a new scheme. However, no fresh petition on the basis of the instant scheme would be permissible.

Disposed of as withdrawn.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)